

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8110 of 2021

Pramod Chaudhary ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Arbind Kumar Sinha, Advocate

For the State : Mrs. Snehlika Bhagat, A.P.P.

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Order No. 02

Dated 06<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Meral P.S. Case No. 52 of 2021.

The petitioner and other accused persons were alleged to have assaulted the parents of the informant by branding them as witches. The petitioner is said to have assaulted the father of the informant with a Tangi on the head.

It has been stated by the learned counsel for the petitioner that the injury sustained by the father of the informant was opined to be simple in nature.

The First Information Report itself discloses that there is a long standing dispute between both the sides relating to partition of land which resulted in the free fight. The petitioner is in custody since 06.04.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Garhwa in connection with Meral P.S. Case No. 52 of 2021.

(RONGON MUKHOPADHYAY,J.)